

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).18755-18756/2013

(From the judgement and order dated 18/07/2012 in WA No.1164/2009,WA No.1311/2009 of The HIGH COURT OF A.P AT HYDERABAD)

KSB ALI Petitioner(s)

VERSUS

STATE OF A.P. & ORS. Respondent(s)

(With appln(s) for impleadment and prayer for interim relief and office report )

with

SLP (C) Nos. 19156-19158 of 2013

[with appln. for deletion of the name of the respondent and with prayer for interim relief and office report)

SLP (C) Nos. 27299-27301/2013

[with appln. for deletion of the name of the respondent and with prayer for interim relief and office report)

SLP (C) Nos. 27561-27563/2013

[with appln. for deletion of the name of the respondent and with prayer for interim relief and office report)

SLP (C) No. 27434/2013

[with appln. for deletion of the name of the respondent and with prayer for interim relief and office report)

Date: 29/11/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s)

SLP 18755-56

Mr. P.N. Puri,Adv.

Remaining Matters

Mr. V. Sridhar Reddy, Adv.

Mr. Leela Sarveswar, Adv.

Mr. Vineet Mishra, Adv. for

Mr. V.N. Raghupathy, Adv.

For Respondent(s)

Mr. D. Mahesh Babu,Adv.

Mr. P.N. Puri ,Adv

Mr. Shakil Ahmed Syed ,Adv

Mr. Milan Laskar, Adv.

UPON hearing counsel the Court made the following

O R D E R

A letter has been circulated by the advocate-on-record for the petitioner in SLP (C) Nos. 18755-18756 of 2013 praying for time for filing rejoinder-affidavit to the counter-affidavit filed by the respondent No.7.

Another letter has been circulated by Mr. D. Mahesh Babu, advocate-on-record for the respondent No. 1 - State of Andhra Pradesh

praying for time for filing counter-affidavit.

Counter-affidavit may be filed by the respondent No.1 within four weeks.

Rejoinder-affidavit, if any, may be filed by the petitioners within two weeks therefrom.

List this group of matters after six weeks.

Interim order dated 10.5.2013 passed by this Court to continue in the meanwhile.

|(Pardeep Kumar)  
|Court Master

| |(Renu Diwan)  
| |Court Master

|